



HUMAN RIGHTS NEWSLETTER

A Monthly Publication of
the National Human Rights Commission, India



National Conference on Human Rights in Indian Culture and Philosophy

The National Human Rights Commission, NHRC, India organized a National Conference on Human Rights in Indian Culture and Philosophy in collaboration with the Indra Gandhi National Centre for Arts, IGNCA in New Delhi on 30th June – 1st July, 2022. Addressing the inaugural session, Mr. R.K. Singh, Union Minister for Power, New and Renewable Energy said that respecting human rights has been inherent in Indian way of life since time immemorial, and much before these were defined by the West.

He said that Indians are different because they have always come across as evolved human beings having respect for human rights in their genes. Nevertheless, in order to protect the rights of the people, sometimes tough laws are also needed like Unlawful Activities Prevention Act to deal with those who indulge in heinous crimes against fellow human beings.

Mr. Singh said that respecting rights of women has been a very old tradition of Indian society, much before the West realized these in the 60s. There is a need to study it more with an Indian perspective. India had a treasure house of books kept in the library of Nalanda signifying the literacy level of the country.

Mr. Singh said that the inherent values of leading a life with principles are in the nature of Indians and not taught to them. He said that it is our country that has expanded the

concept of human rights by ensuring houses, piped water connection, electricity, gas connection for all; health insurance cover of Rs. 5 lakh to every family below the poverty line and right to food that ensured 80 crore people got free food.

He also presented NHRC short film awards 2021 of ₹2 lakh to Mr. Sandeep Akula for his film 'Street Student', ₹1.5 lakh to Mr. Romi Meitei for 'Karfew' and ₹1 lakh to Mr. Nilesh Ambedkar for 'Munghyar' along with the certificates and trophies.

Earlier, addressing the gathering, the NHRC, Chairperson, Mr. Justice Arun Mishra said that India has given a new philosophy of life to the world, wherein *Dharma* has been recognized as a way of life and not as a narrow understanding of religion. Therefore, the personal conduct, as a set principle of life, has become a strong pillar for respecting human rights.

He said that the concept of global village being talked about now has been a very ancient philosophy as reflected in the ethos of '*vasudhaiva kutumbakam*.' He said that it is not understood that when there is no difference in human beings, why should they be differentiated in the



Mr. R.K. Singh, Union Minister for Power, New and Renewable Energy, NHRC Chairperson, Members & IGNCA Board of Trustee President lighting the lamp

name of religion. He emphasized that there is a need to implement again the concept of *Deen-e-Illahi*.

Mr. Ram Bahadur Rai, President, IGNCA Board of Trustee said that this is a new initiative to hold a much needed discussion on India's contribution to the world in terms of culture and philosophy. He said that humanity is embedded in the Indian Culture and philosophy.

Dr. D.M. Mulay, Member, NHRC said that in the 75 years of *Azadi ka Amrit Mahotsav*, it is time to put forward the contribution of India to the global civilization. He said that the struggle for independence, principles non-violence of Gandhiji, and much before in the history, the denouncement of war by the Emperor Ashoka after victory to spread peace, have been the actions that all have in their basis the concept of respect for human rights.

**“Nonviolence is a universal principle and its operation is not limited by a hostile environment.”
– Mahatma Gandhi**

He said that Indian concept of human rights is that in the welfare of the world, lies the well being of human beings. This has reflected all through in its ancient traditions, scriptures, the words of poet saints and social reformers, which are a collection of immeasurable values of life that translate into respect for human rights as basic principles of leading life.

Earlier, during the day, in the two thematic sessions, leading into the

culmination of this inaugural session, chaired by the NHRC Chairperson, Mr. Justice Arun Mishra and Member, Mr. Justice M.M. Kumar, several thought provoking interventions were made by the leading academicians on the various facets of ancient Indian culture and philosophy embedded in the values for human rights as these are being understood and defined.



Mr. R.K. Singh, Union Minister for Power, New & Renewable Energy presenting the NHRC Short Film Awards

Message of NHRC Chairperson, Mr. Justice Arun Mishra on the World Environment Day, 2022

“Greetings on the eve of World Environment Day! It is observed on 5th June every year since 1973 as part of the United Nations Environment Program to build awareness about the need to protect Environment to save life on planet Earth. But “Save Environment” is no more a slogan now. Climate change is affecting people’s lives around the world. Access to their rights to potable water, food, health and the clean environment are top priority.

This year’s theme for the World Environment Day, very aptly surmises that “It’s only one Earth”, and we all have to think globally and act locally to save planet earth from degradation. We have to find a balance between the need for development and preserving our ecosystem & climate.

As part of the global fraternity, we have to stick to the emission norms to allow us breathe fresh and clean air, we have to save our green belts, prevent unmindful illegal mining, shrinking water bodies, disposal of plastics and domestic waste, promotion of bio-fuel technologies and sharing it with others to develop alternative energy sources, Solar and Wind apart from Nuclear and Hydro technologies is the call of the day.

The concept of global village can be realized only when the developed economies appreciate the need and aspirations of the people in developing economies to live in a world which is homogenous, and gives equal opportunity to all to realize the rights at par with their fellow human beings in developed nations. They need to shoulder more responsibility for checking climate change without passing the burden of sacrifices only on the developing economies.

It is time to identify and plug gaps and act sternly against violators of norms in implementation of environmental laws. Enforcement of policies the world over and sticking to the commitments made at global summits is of utmost significance for achieving the goals.

The NHRIs can play a very effective role for preventing degradation of environment and climate, endangering life on the planet Earth. At Glasgow Summit, India has shown the way to the world by making a commitment, despite its challenges of development, to cut green house gas emissions to net zero by 2070.

The responsibility is to be shared by the individuals besides the efforts of systems of the governance, including States, Municipal Authorities, Panchayati Raj Institutions, on war footing.

Requirement of trees are for many purposes (paper, packaging, furnishing, fuel, fodder, etc.) is to be met and at the same time, the challenge is to preserve our green belts and forest cover. A staggering schedule of afforestation and deforestation as part of the development scheme of Urban and Rural areas is required without affecting the green cover.

NHRC, India for the first time has set up a Core Group of experts and different stakeholders on Environment, Climate Change and Human Rights to suggest measures. It has also recently issued an Advisory in this regard.

The local bodies, such as Panchayats and State Human Rights Commissions, Civil Society Organizations have to act in tandem in building awareness for promoting & protection of environment at grassroots.

Protection of environment is a Constitutional duty and the observance and celebration of the Environment Day is to be essentially seen as a day of duty cast upon every human being to atleast not harm our ecosystem, bio-diversity and environment. *Jai Hind!!*”

Message of NHRC Chairperson, Mr. Justice Arun Mishra, on World Elder Abuse Awareness Day 2022

"Greetings to all!" The National Human Rights Commission (India) joins the nation as well as the global community to observe the World Elder Abuse Awareness Day on the 15th June, 2022.

This day is commemorated each year on 15th June, to highlight the issue of elder abuse, which is one of the worst manifestations of ageism, and to promote a better understanding of the challenges faced by the older persons, irrespective of their social, cultural, economic and demographic identities.

This year's theme for the World Elder Abuse Awareness Day is very aptly focused on Digital Equity for All Ages since the digital inclusion is a big challenge for the older persons as not having easy access and requisite skill to participate in the digital world put the older asset of the nation on the back foot.

The Indian traditional society with its concept of joint family system was a strong pillar in ensuring the security and well-being of the older persons. However, the modernization and westernization of the society has paved way for individualistic thinking giving rise to the nuclear family system. This has resulted into disruption of our traditional living arrangements of older persons.

We have seen how COVID-19 pandemic impacted all sections of society, particularly the vulnerable sections, including the older people. The NHRC had issued an Advisory to the Centre, States and UT Administrations to address the issues concerning the older persons.

The Article 41 of the Indian Constitution mandates the policy makers to provide public assistance in case of old age. Further, Article 46 calls for promoting special care for the weaker sections of society (including older persons) to protect them from social injustice and all forms of exploitation. The National Policy on Older Persons (NPOP), 2011, has resulted in promotion of healthcare of the older persons, housing facilities, productive ageing, safety and security and their income security, etc. As the said policy does not address the emerging issue of digital inclusion of older persons, which is one of the empowering pillars of active ageing, there is a need for updation of the said policy in order to ensure digital equity for all ages.

On behalf of the Commission, I call upon all the stakeholders to work towards ensuring inclusive policies, strategies and take actions in all possible manner to achieve digital inclusion of all older persons, which, I am sure, will enhance their quality of life and social well-being. *Jai Hind."*

NHRC issues Advisory to protect the human rights of Commercial Truck Drivers

The National Human Rights Commission, NHRC, India has issued an Advisory to the Centre, States and UT Administrations to protect the human rights of commercial truck drivers. Prior to this, chairing the Core Group meeting on Business and Human Rights on the issues of commercial truck drivers, the NHRC Chairperson, Mr. Justice Arun Mishra had expressed serious concerns over the plight of commercial truck drivers and suggested collaborative, pragmatic

and implementable solutions to safeguard their rights.

Issuing the Advisory, the Commission has observed that despite making the significant contribution to the economy of the nation, the rightful entitlements of the truck drivers do not get adequate attention, as the truck business remains fragmented and unorganized.

Majority of the truck drivers do not get social security benefits such as provident fund, pension, health

insurance, life insurance, gratuity etc. long working hours, lack of adequate rest and sleep, long absence from family, low salary, non-availability of clean and healthy food in time, constant threat of exploitation by law enforcement agencies and anti-social elements and high risk of road accidents makes the truck drivers prone to physical and mental stress, drug addiction and irresponsible sexual behaviour. The details may be accessed from the NHRC website: www.nhrc.nic.in

Cases of Human Rights Defenders (HRDs)

The Commission registered 01 case of alleged harassment of Human Rights Defenders (HRDs) during the month of June, 2022. Summary of the case is as under:-

Harassment by the public authorities (Case No.2913/20/24/2022)

The Commission has received a complaint from an HRD about the self-immolation and death of a

lawyer at the SDM office, Sikar, Rajasthan. Allegedly, he committed suicide following harassment by the SDM and other public officials, who took bribes and favoured those who paid. The dying declaration of the victim was also not recorded in the hospital by the police. The Commission has called for an Action Taken Report from District Magistrate and Superintendent Police, Sikar, Rajasthan.

Suo Motu Cognizance

The Commission took suo motu cognizance in four cases of alleged human rights violation reported by the media during June, 2022 and issued notices to the concerned authorities for reports. Summary of these cases are as follows:-

Exploitation of a woman cyclist (Case No.288/99/4/2022-WC)

The media reported on 7th June, 2022 that a top Indian woman cyclist has accused the national sprint team chief coach of inappropriate behaviour during a camp in Slovenia. She had sent an email complaint to the Sports Authority of India, SAI, in this regard. Reportedly, the SAI prima facie found the allegation as true. The Commission has issued a notice to the Secretary, Union Ministry of Youth Affairs and Sports and the Director General, Sports Authority of India, calling for a detailed report in the matter.

Untreated hazardous waste contaminating groundwater

(Case No.1466/7/5/2022)

The media reported on 8th June, 2022 that untreated toxic waste in a landfill site at Bandhwari village in Gurugram was spilling into nearby villages in Aravali area. The Commission has asked the Haryana government to submit a report in the matter. The Commission has also asked the Union Ministry of Environment, Forest and Climate Change to submit a report. According to the media report carried on 8th June, 2022, a legal battle is already on since 2017 to address this issue but the residents of the nearby village continue to suffer.

Non-availability of ambulance (Case No.412/33/20/2022)

The media reported on 22nd June, 2022 that a tribal couple, was left stranded at a sub-health centre in Kankerlanka till past midnight without getting an ambulance to drop them back home with the body of their child. The Commission has

issued a notice to District Magistrate, Sukma, Chhattisgarh calling for a report in the matter.

High air pollution impacting life expectancy in the country

(Case No.2886/90/0/2022)

The media reported on 15th June, 2022 quoting an external survey that air pollution is a great threat to human health in India, reducing life expectancy overall by 5 years and 9.7 years for the people in Delhi. The Commission has issued a notice to the Secretary, Union Ministry of Environment, Forest and Climate Change calling for a report in the matter, including the status of the National Clean Air Program launched in 2019. According to the media reports, carried on 15th June, 2022, the residents in Delhi would gain 10 years of life expectancy on average, if annual average PM of 2.5 levels do not exceed 5 micrograms per cubic metre, as per WHO standards.

Recommendations For Relief

Apart from the number of cases taken up daily, 19 cases in Double Bench-I, 69 cases in Double Bench-II and 07 cases were dealt by Double Bench-III in June, 2022. The Commission recommended monetary relief amounting to a total of ₹34,00,000/- for the victims or their NoK in 14 cases, where it found that public servants had either violated human rights or been negligent in protecting them. The specific details of these cases can be downloaded from the NHRC website by logging the case number given in the table below:

Sr. No	Case No.	Nature of Complaint	Amount (in ₹)	Authority
1	213/33/16/2020-JCD	Death in Judicial Custodial	400000	Chhattisgarh
2	11585/24/40/2018-JCD	Death in Judicial Custodial	300000	Uttar Pradesh
3	4655/24/13/2020-JCD	Death in Judicial Custodial	300000	Uttar Pradesh
4	8548/24/3/2020-WC	Women	500000	Uttar Pradesh
5	2241/4/11/2021	Failure in taking lawful action	50000	Bihar
6	1008/7/3/2022	Inaction by the state government/central govt. officials	200000	Haryana
7	1464/18/18/2021	Death due to electrocution	300000	Odisha
8	2032/18/2/2020	Death due to electrocution	300000	Odisha
9	706/19/18/2021	Abuse of power	150000	Punjab
11	1817/24/61/2021	Abuse of power	200000	Uttar Pradesh
12	25446/24/22/2020	Murder by anti social elements	300000	Uttar Pradesh
13	8469/24/28/2020	Failure in taking lawful action	300000	Uttar Pradesh
14	9165/24/31/2021	Death due to consumption of illicit liquor	100000	Uttar Pradesh

Payment of Relief on NHRC Recommendations

The Commission closed 34 cases, either on receipt of the compliance report and proof of payment from the public authorities, or by giving some other observations/directions and it has recommended an amount of total

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₹93,00,000/-to the victims of human rights violations or their next of kin. The specific details of these cases can be downloaded from the NHRC website by logging the case number given in the table below:

Sr. No	Case No.	Nature of Complaint	Amount(in ₹)	Authority
1	213/33/16/2020-JCD	Death in Judicial Custody	400000	Chhattisgarh
2	4614/30/2/2017-JCD	Death in Judicial Custody	300000	Delhi
3	1567/6/13/2018-JCD	Death in Judicial Custody	350000	Gujarat
4	1107/18/12/2019-JCD	Death in Judicial Custody	200000	Odisha
5	1607/24/52/2019-JCD	Death in Judicial Custody	200000	Uttar Pradesh
6	17099/24/1/2019-JCD	Death in Judicial Custody	200000	Uttar Pradesh
7	21756/24/26/2017-JCD	Death in Judicial Custody	300000	Uttar Pradesh
8	26878/24/78/2017-JCD	Death in Judicial Custody	300000	Uttar Pradesh
9	4900/7/18/2016-PCD	Death in Police Custody	300000	Haryana
10	29912/24/48/2017-AD	Alleged custodial deaths in judicial custody	300000	Uttar Pradesh
11	13140/24/71/2021-AD	Alleged custodial deaths in police custody	500000	Uttar Pradesh
12	301/34/8/2019-AD	Alleged custodial deaths in police custody	300000	Jharkhand
13	1089/25/13/2016-PF	Abuse of power	300000	West Bengal
14	1513/36/9/2020-WC	Exploitation of women	400000	Telangana
15	8548/24/3/2020-WC	Women	500000	Uttar Pradesh
16	35/2/15/2019	Custodial torture	100000	Arunachal Pradesh
17	13/3/26/2019	Death in custody of forest officials	200000	Assam
18	3915/4/10/2018	Lack of infrastructure support in hospitals / primary health centres	300000	Bihar
19	2049/30/0/2021	Non-payment of pension /compensation	100000	Delhi
20	2649/30/5/2020	Miscellaneous	300000	Delhi
21	4093/30/6/2019	Abuse of power	100000	Delhi
22	5132/30/9/2018	False implications	300000	Delhi
23	784/30/8/2017	Failure in taking lawful action	200000	Delhi
24	1008/7/3/2022	Inaction by the state government/central govt. officials	200000	Haryana
25	284/9/20/2021	Atrocities by Custom/Excise /Enforcement/ Forest /Income-Tax deptt., etc. of Central/ State govts.	300000	Jammu & Kashmir
26	358/34/12/2017	Abuse of power	300000	Jharkhand
27	2447/13/12/2018	Non-payment of pension/compensation	50000	Maharashtra
28	208/18/24/2019	Inaction by the State government/Central govt. officials	200000	Odisha
29	2732/18/30/2019	Death due to electrocution	500000	Odisha
30	3081/18/10/2019	Death due to electrocution	100000	Odisha
31	23217/24/31/2018	Children	300000	Uttar Pradesh
32	26106/24/52/2019	Failure in taking lawful action	200000	Uttar Pradesh
33	9165/24/31/2021	Death due to cinsumption of illicit liquor	100000	Uttar Pradesh
34	870/25/15/2019	Abuse of power	600000	West Bengal

Success stories

In many cases, the Commission received compliance reports from the respective state authorities. Summaries of two such cases are as under:

Sexual assault and suicide (Case No. 1513/36/9/2020-WC)

The Commission received a

complaint regarding the death of a minor domestic worker under mysterious circumstances in Ranga Reddy district of Telangana. It was suspected that the deceased was sexually harassed /assaulted by the employer. On the basis of material on record, the Commission found that the girl child was sexually assaulted

by her employer, and she committed suicide out of shame, which resulted in the violation of human rights. The Commission, therefore, recommended payment of Rs. 4 lakh, as monetary relief to the NoK of the victim, which was paid.

Negligence of police officials (Case No.35/2/15/2019)

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The complainant alleged that her husband and three others were arrested and assaulted by the police in Anjaw district of Arunachal Pradesh. On the basis of material on record, the Commission observed that an Inspector was found guilty of dereliction of duty by not following the due process of law in the matter. For this, his one increment was stopped as a punishment. Holding the State vigorously responsible for the negligence of the police officials, the Commission recommended that the Govt. of Arunachal Pradesh to pay Rs.1 lakh to the victim as relief, which was paid.

**Non-payment of pension
(Case No. 2049/30/0/2021)**

The complainant has alleged that his father, superannuated as Section officer from the Department of Post and Telegraph Office, Delhi could not submit his life certificate in the year 2017 due to his critical illness, therefore, his pension was withheld. Later, he submitted the requisite life certificate and supporting documents in the year 2018 onwards, but he could not get his pension despite many requests to the concerned authorities. In between, he passed away in Sept, 2020 but his due terminal dues have yet not been paid due to negligence on the part of the concerned public servants.

The Commission considered the report of the Asst. Director General (Pension), Dept. of Posts (Establishment Division), Govt. of India, which revealed that undrawn pension of Rs. 12,36,235/- had been processed and departmental action in the form of a written warning under CCS (CCA) Rules, 1965 was issued to the erring officer(s)-in-charge of pension section for the delay caused in the disposal of this case. Taking into the consideration all the facts and circumstances of the case, the Commission observed that the pensioner was deprived of his legitimate pension arrears during his lifetime and thereafter his son for more than three years thereby subjecting them to misery, mental agony and undue harassment. This act of negligence has violated the human rights of the deceased victim and the complainant for which the Dept. of Posts is vicarious liable.

The Commission therefore, recommended that the Department of Posts, Govt. of India pay Rs. 1 lakh as relief to the complainant, which was paid.

**Death after falling in the drain
(Case No.2649/30/5/2020)**

Allegedly, due to the negligence of officials, a young student died after falling in a drain bereft of any safety wall in Karawal Nagar, North-

East district, Delhi on 6th June, 2020. On the basis of material on record, the Commission found that the Office of Executive Engineer (CD-IV) Irrigation and Flood Control Department Shastri Nagar, Delhi has stated in his report that there are wire mesh jali over the bridge railings for safety purpose of commuters. However, the wall portion occasionally got broken by running vehicles or by miscreants for throwing garbage. Therefore, the Commission asked the Chief Secretary, Govt. of NCT of Delhi to pay Rs. 3 lakh as relief to the NoK of the deceased, which was paid.

**Harassment by the District
Education Department
(Case No.1008/7/3/2022)**

The Commission received a complaint alleging that in a matter of harassment and delayed issuance of transfer certificate of his son by a public school, the Govt of Haryana was not complying with the recommendations of the Commission for payment of Rs.2 lakh, as monetary relief. After reiteration of the recommendations by the Commission to the Chief Secretary as well as the Director, Secondary Education, Directorate School Education, Government of Haryana, the amount was paid to the complainant.

NHRC starts a series of workshops on mental health awareness

The National Human Rights Commission, NHRC, India, which has been monitoring for long the mental health care institutions and system in the country, has decided to organize special sessions for building awareness in workplaces about mental health. The Commission has felt that post COVID-19 pandemic, the mental health issues have come in a sharp focus, which can be dealt better by building awareness and timely counselling, psychological and psychiatric treatment.

The first in the proposed series of such sessions was inaugurated on 1st June, 2022 by NHRC Member, Mr.

Justice M.M. Kumar, in the presence of Members, Dr. D.M. Mulay & Mr. Rajiv Jain and Secretary General, Mr. D.K. Singh and other senior officers.

The session was addressed by the Clinical Psychologist, Ms. Mimansa Singh Tanwar of Fortis Healthcare. The attendees were the employees of NHRC and those working in the offices in the vicinity of the Commission, including employees from Central Vigilance Commission, Aayush Ministry and National Consumer Disputes Redressal Commission.

Earlier, inaugurating the workshop, Justice M.M. Kumar said that Mental Health is a state of well-

being in which an individual can work productively without stress and contribute meaningfully for the well-being of society.

Mr. D.K. Singh, Secretary General, NHRC, said that stigma attached with the mental health needs to be overcome for timely intervention for cure.

Mr. H.C. Chaudhary, Joint Secretary, NHRC, said that considering the challenges of mental illness, the Government of India has also announced a plan to set up a National Tele-Mental Health programme to improve the access to quality mental health counseling and care services.

From Investigation Files

This column carries a story unfolding an intricate case of human rights violation leading to a diametrically opposite revelation to prima-facie claims and findings after investigation by the NHRC team:

Bonded Labourers

(Case No. 911/7/15/2021-BL)

The instant case relates to the allegations of bonded labour at a brick kiln in Village Ishrana, District Panipat, Haryana. Pursuant to the directions of the Commission, the Govt. of Haryana informed that it was found in the enquiry that the labourers were being paid proper wages and had the freedom to go anywhere anytime. But the complainant refuted these claims alleging torture and threat to the life of bonded labourers at the Kiln. He requested the Commission to depute its

own team for an enquiry. The Investigation team of the Commission found that the allegations made by the complainant could not be substantiated. However, the owner of brick kiln failed to produce the documents related to the work done by the labourers and the wages paid to them. Based on the findings of its Investigation Division, the Commission asked Chief Secretary, Govt. of Haryana and the District Magistrate, Panipat, Haryana to initiate appropriate legal action against the Brick kiln owner and submit the report.

Disposal of cases

During June, 2022, total 288 cases were processed including 05 spot enquiries, 217 Judicial Custodial Deaths, 36 Police Custodial Deaths, 14 Encounter Deaths and 16 Fact Finding Cases.

Spot enquiries

Following is the list of cases wherein spot enquiries were conducted by the Commission's officers in its Investigation Division:

S.N.	Case Number	Allegations	Date of visit
1.	8330/24/46/2022	Suicide by a person due to police harassment and illegal gratification in District Lakhimpur Kheri, U.P.	13th – 17th June, 2022
2.	11273/24/31/2021	Irregularities, extortion, nepotism and corruption by the named jail officials under the protection of senior officers in District Jail, Dasna, Ghaziabad, U.P.	20th – 24th June, 2022
3.	24853/24/61/2019-AD	Death due to torture in police custody in District Rai Bareilly, Uttar Pradesh.	20th – 24th June, 2022
4.	2279/90/0/2022	Suicide by two young medical students due to ragging in medical colleges in Bhiwani & Karnal districts of Haryana and District Sirmaur of Himachal Pradesh in Phase-I and Bolangir district of Odisha in Phase-II.	22nd – 24th June, 2022 & 25th – 2nd July, 2022
5.	3957/30/9/2019-JCD	To check the status of CCTVs of various police stations in Delhi and NCR region.	28th & 29th June, 2022

Training initiatives for Human Rights Awareness

15 Days Online Short Term Internship

The National Human Rights Commission, NHRC, India through its Training Division conducted Online Short Term Internship Programme from 20th June to 5th July, 2022. NHRC Member, Justice Mr. M.M. Kumar inaugurated it. The valedictory session was chaired

by Member, Mr. Rajiv Jain. In all, 80 students from various Universities in different parts of the country were given an insight into various facets of human rights during their online interactions with Members, senior officers and domain experts.

NHRC-NYKS awareness workshops

On 8th and 15th June, 2022, the Media & Communication Wing

of the NHRC held online human rights awareness workshops in collaboration with the Nehru Yuva Kendra Sangathan, NYKS for the senior officers', field functionaries and volunteers in the States/UTs of Jammu & Kashmir, Ladakh, Punjab, Chandigarh, Gujarat and Delhi, Haryana, Rajasthan respectively.

NHRC opens entries for its 8th short films competition

The National Human Rights Commission (NHRC), India has invited entries for its eighth annual competition for short films on human rights. The last date to receive the entries is 15th September, 2022. The aim of the scheme is to encourage and acknowledge cinematic and creative

efforts of Indian citizens towards building awareness about the promotion and protection of human rights. The entries can be submitted to the Media & Communication Wing of the Commission, through email only using Google drive. The prize money for the best first, second and

third films is Rs.2 lakh, Rs.1.50 lakh and Rs.1 lakh respectively. Award of Rs. 50,000 will be given to each of films chosen for "Certificate of Special Mention". There is no entry fee and entry form can be downloaded from website of the Commission (www.nhrc.nic).

Snippets

1. On 08th June, 2022 NHRC Member, Dr. D. M. Mulay convened a meeting with Mr. Sanjay Verma, Secretary (West), Mr. Srinivas Gotru Joint Secretary (UNES) and other officers of Ministry of External Affairs to discuss issues of human rights.
2. On 21st June, 2022 NHRC Member, Mr. Rajiv Jain delivered statement on the Agenda: Interactive Dialogue with Special Rapporteur on Health during 50th Session of UNHCR.
3. On 22nd June, 2022 NHRC Member, Mr. Justice M.M Kumar attended, as the Guest of Honour, the WCDM-DRR excellence awards function of the World Congress of Disaster Management in New Delhi.
4. On 23rd June, 2022 NHRC Secretary General, Mr. D.K. Singh delivered his statement on the agenda, "Interactive Dialogue with Special Rapporteur on Education" during the 50th session of UNHRC in Geneva.
5. On 25th June, 2022 NHRC, India participated in the hybrid side event organized jointly by the Head of the EU delegation to the United Nations in Geneva & PRI on "Realizing gender equality in the realization of the rights to safe drinking water & Sanitation".

Human Rights and NHRC in News

During June, 2022, the Media & Communication Wing of the Commission prepared and issued 10 press releases. 3409 news clippings on various human rights issues were culled out from different/select editions of major English and Hindi

newspapers and some news websites. In 437 News Clippings, a reference was made to the NHRC. News clippings related to the incidents of alleged human rights violations were brought to the notice of the Commission. News stories having

specific reference to the interventions by the NHRC can be seen at 'NHRC-in-News' on the website of the Commission. 'NHRC Twitter handle' was abuzz with 145 tweets on the Commission's interventions & activities.



Complaints in JUNE, 2022

Complaints received	11595
Disposed	10263
Under consideration of the Commission	12192

Important Telephone Numbers of the Commission:

Facilitation Centre (Madad) Incharge: Mrs. Rekha Bhalla
NHRC Toll Free No: 14433

For Complaints: Fax No. 011-2465 1332

For Filing online complaints: www.nhrc.nic.in, hrcnet.nic.in, Common Service Centres

Other Importance E-mail Addresses

jrlawnhrc@nic.in (For complaints), cr.nhrc@nic.in
(For general queries/correspondence)

Focal point for Human Rights Defenders: Indrajeet Kumar

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